

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1794
TO BE ANSWERED ON: 17.03.2022

Posting of IFoS Officers

1794. MS.SAROJ PANDEY

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) the tenure of posting of Indian Forest Service (IFoS) officials at one place in order of seniority, and whether the appropriate rules are being followed in the States of Chhattisgarh, Jharkhand and Madhya Pradesh, in this regard; and
- (b) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): The tenure of posting of Indian Forest Service (IFS) officials is regulated as per the Indian Forest Service (Cadre) Rules, 1966. As per Rule 7(c)(i) of the Indian Forest Service (Cadre) Rules, 1966, the Central Government in consultation with the State Government or State Governments concerned determine the tenure of all or any of the cadre posts specified for the State concerned. Further, as per Rule 7(c)(ii) a cadre officer, appointed to any post for which the tenure has been so determined shall hold the minimum tenure as prescribed except in the event of promotion, retirement, deputation outside the State or training exceeding two months and as per Rule 7(c)(iii), an officer may be transferred before the minimum prescribed tenure only on the recommendation of a Committee on Minimum Tenure.

As per the information received from the States of Chhattisgarh, Jharkhand and Madhya Pradesh, Indian Forest Service (Cadre) Rules, 1966 are being followed in Transfers/Posting of IFS officials. Moreover, the Transfers/Postings of Indian Forest Service officers are done as per the recommendation of Civil Services Board constituted in the States following due procedures.
